



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 570 Dispur, Monday, 28th December, 2020, 7th Pausa, 1942 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
ASSAM LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 28th December, 2020

No. LLE.66/2020/816.- The following Bills were introduced in the House **on 28th December, 2020** along with the Statement of Objects and Reasons are to be published under Rule 71 of the Rules of Procedure and Conduct of Business in Assam Legislative Assembly for General information.

THE ASSAM OFFICIAL LANGUAGE (AMENDMENT) BILL, 2020**A****BILL**

further to amend the Assam Official Language Act, 1960.

Preamble

Whereas, it is expedient further to amend the Assam Official Language Act, 1960, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XXXIII
of 1960

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Official Language (Amendment) Act, 2020.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on the 15th day of December, 2020, the date on which the Assam Official Language (Amendment) Ordinance, 2020, came into force.

Assam
Ordinance
No. IX of
2020

**Substitution of
section 5A**

2. In the principal Act, for section 5A, the following shall be substituted, namely :-

“5A. Without prejudice to the provisions contained in section 3, the Bodo Language in Devanagri Script shall be used as an Associate Official Language for all or any of the Official purposes of the State of Assam as are specified in the Schedule.”

**Repeal and
savings**

3. (1) The Assam Official Language (Amendment) Ordinance, 2020, is hereby repealed.

Assam
Ordinance
No. IX of
2020

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance, so repealed, before the date of commencement of this Act, shall be deemed to have been done or taken under the corresponding provisions of this Act.

Statement of Objects & Reasons

The salient feature of the Bill is to substitute the Section 5A of the Assam Official Language Act, 1960 to implement Clause 6.2 of the MoS signed on 29-01-2020 with Bodo Groups. Proposed amendment will allow Bodo language in Devanagiri Script as an Associate Official Language for all or any of the Official purposes of the State of Assam.

Therefore, the Bill proposes to substitute section 5A of the Assam Official Language Act, 1960.

Hence, the proposed amendment.

SARBANANDA SONOWAL,
Chief Minister and Minister in-Charge,
Home & Political, Assam.

A. N. DEKA,
Secretary-In-charge,
Assam Legislative Assembly.

FINANCIAL MEMORANDUM

There is no financial involvement in the proposed Bill.

MEMORANDUM OF DELEGATED LEGISLATION

There is no delegation of legislative powers to the executive in the proposed Bill.

Extract of the Existing Provision of Section 5A of the Assam Official Language Act, 1960

Section 5A : It applies

5A. “Without prejudice to the provisions contained in Section 3, the Bodo Language shall be used as an Associate Official Language for all or any of the Official purposes of the State of Assam as are specified in the Schedule, in the Districts and Subdivisions having substantial Bodo population as may be declared by the State Government from time to time”.

A. N. DEKA,
Secretary-in-Charge,
Assam Legislative Assembly.